

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S).4612/2013

STATE OF U.P. & ORS.

APPELLANT(S)

VERSUS

SURESH PAL SINGH (DEAD)

RESPONDENT(S)

O R D E R

IA No. 144755/2022 - APPLICATION FOR SUBSTITUTION

IA No. 144760/2022 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLICATION)

Learned counsel for the applicant seeks permission to withdraw the instant applications with liberty to file fresh applications with better particulars.

Needful be done within eight weeks, failing which the appeal shall automatically stand dismissed for non prosecution, without further reference to this Court.

In the event steps being taken, the Registry to process as per Rules.

.....J.
[SANJAY KAROL]

NEW DELHI
NOVEMBER 01, 2023

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).4612/2013

STATE OF U.P. & ORS.

VERSUS

Appellant(s)

SURESH PAL SINGH (DEAD)

Respondent(s)

(only I.A. no. 144755 & 144760 of 2022 in C.A. no. 4612/2013 are to be listed before the Hon'ble Judge in Chamber

IA No. 144755/2022 - APPLICATION FOR SUBSTITUTION

IA No. 144760/2022 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN.)

Date : 01-11-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
[IN CHAMBER]

For Appellant(s) Mr. Bhakti Vardhan Singh, AOR
Mr. Ankit Khatri, Adv.

For Respondent(s) Mr. R. C. Kaushik, AOR

UPON hearing the counsel the Court made the following
O R D E R

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(DEEPAK JOSHI)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR
(Signed Order is placed on the File)